THE VICE-CHAIRMAN: Now we shall take up clause by clause'consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI VISHWANATH **PRATAP** SINGH- Sir, I move:

"That the Bill be returned."

The question was put and ihe motion was adopted.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): I shall now put motion regarding third Bill- The questio is:

"That the Additional Duties of Excise <Goods of Special Importance) Amendment Bill, 1985, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Now. we shall take up the clause-by-clause consideration of the Bill.

Clauses 2 to 4 were added to the

Clause 1, the Enacting Formula and the Tit Ii* w0re added to the Bill.

VISHWANATH PRATAP SHRI SINGH: Sir, I move;

"That the Bill be returned."

The question was put and the* motion was adopted.

I. THE AGRICULTURAL AND PRO-CESSED FOOD PRODUCTS EX-PORT DEVELOPMENT AUTHO-**RITY BULL, 1985**

H. THE AGRICULTURAL AND PRO-CESSED FOOD PRODUCTS EX-**PORT CESS BELL, 1985**

VICE-CHAIRMAN (SHRI THE M. P. KAUSHIK): Now, we shall take up the next two Bills. Shri Khurshid Alam Khan.

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN): Sir, I beg to move:

"That the Bill to provide for the establishment of an Authority for the development and promotion of export of certain agricultural and processed food products and for matters connected therewith, passed by the Lok Sabha, be taken into consideration."

Sir, I also move:

"That the Bill to provide for the levy and collection, by way of cess, of a duty of customs on the export of certain agricultural and processed food products for the development and promotion of their export and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration."

Sir, it is proposed to establish an Authority for the development and promotion of exports of certain agricultural and processed food products. I suppose I shall be stressing the obvious if I emphasise the importance of these items in our export basket. It is a known fact that at present the share of these products in our total exports is only 25 per cent while the prospects are enormous which have to 'be exploited adequately.

Sir, at present, the Processed Foods Export Promotion Council looks after the exports of the products. It is a fact that the Council does not have any statutory backing to undertake quality control and this aspect needs special attention. The Council is also not well-equipped to generate production of value-added products or to effectively promote thedr export

[Shri Khurshid Alam Khan]

and this also is an important aspect which has to be emphasised. It has, therefore, been decided, keeping in view the importance of the products and the future prospects, to replace the Council by a statutory authority. It will coordinate its activities with the national bodies like Horticulture Boards and makes studies for geneproduction for exports rating with various research institutes for the development of value-added products. It will also undertake quality certification and effectively streamline inspection and quality control for products such as meat and meat products. The present situation in this regard is not wholly satisfactory. The will have representatives Authority from Central and State Governments, Parliament. Trade Export Promotion Council and specialists in the field. One of the main functions of the Authority will be to develop processed food industry by way of finanfeasibility assistance, studies, participation in the equity capital, joint ventures, other relief and subsidy schemes, registration of exporters of the scheduled products, fixing of standards and of specifications for scheduled products for exports. Then comes inspection in slaughter houses, processing plants an improvement in the packing and general hygienic conditions. The Bill contains a provision that the Authority will provide with neeessary measures for the development and promotion of export of agricultural and processed food products. As I have said, the agricultural sector contributes significantly to our export efforts, and it will have to continue to do so in a sustained manner But increased reshall, however, have to be placed on export of processed foad products which lead to higher realisation through added value. Incidentally, it would also generate economic activity and additional employment. We have several serious [constraints in the growth of export of processed food products. At present, the food processing industry is

mainly in the small scale sector using technology of processing and packaging which is out-dated and outmoded. In order to ensure a stable market, it is necessary to guarantee strict standards of quality expected by importing countries. This would naturally require inputs of research and technology and a considerable degree of organisational effort. In order that the Authority may have neeessary resources to discharge its functions and responsibility, a levy by way of cess of duty of customs on all scheduled agricultural processed food products which are exported is proposed at a rate not exceeding 3 per cent ad valorem. The actual rate of cess will vary depending on the nature of the product ranging from 0.5 per cent to 3 per cent

With these words. Sir, I commend the Agricultural and Processed Food Products Export Development Authority Bill, 1985 and the Agricultural and Processed Food Products Export Cess Bill, 1985, for the consideration of the House.

The questions were proposed,

SHRI PARVATHANENI UPENDRA Vice-Chair-(Andhra Pradesh): Mr. man, Sir, I heartily welcome the introduction of these Bills, which I am sure will greatly encourage the farmers and also those involved in the agricultural and processed food products industry. As we all know, many agricultural products are not getting remunerative prices, and with adequate facilities for packaging, etc. we can ensure better prices to the farmers and encourage them to go in for more cultivation of fruits and vegetables and also for meat, poultry and dairy production. The first thing consequent to the introduction of this institution, of thi_s Authority, will be the creation of more cold storage facilities in various parts of the country because if you want to encourage export of perishable goods, we must have adequate cold, storage facilities. As we all know, we are

not able to export fruits, fresh vegetables, meat, poultry, fish, etc. in large quantities because of lack of these col(j storage facilities. Similarly, there should be more warehousing facilities for keeping these products until these are exported. There should also be adequate airline services connecting the export centres to various countries where these are exported. For example, we find that in Andhra Pradesh, we produce a large quantity of various fruits including grapes etc., and also meat, poultry, egg, fish etc.. which we are not able to export because there are no international services linking Hyderabad to other countries. I am giving this just as an example. But the situation is similar in other parts of the country also. Therefore, we should impress upon the Civil . Aviation Ministry that these centres should be linked so that the exports can increase. The Agriculture Ministry or the Commerce Ministry, whichever is the Ministry concerned, should be liberal in giving assistance and loans to farmers for orchards and also to these who have poultry farms etc.

The packaging industry also needs modernisation. When we compare the situation in our country with the situation in the advanced countries, we find that our packaging industry is in a very primitive stage. We should improve it because unless we make the packages attractive, it Is difficult to compete in international markets. It is not only a question of ensuring hygiene but we should also see that the packages are attractive so that we can stand up to intenational competition.

The Bill provides for representation to the States in the Committee but it says, the representation will be by rotation of five members from different States. But I plead that those States, particularly, the agricultural States, those which are leading in this aspect, should be given more representation. It is not merely giving representation to all the

States, but to those States which actually contribute to this export. They should be represented on the committee on a permanent basis. We should also ensure quality because unless we maintain high quality, all these efforts will be futile. There have been instances in the past when samples we submitted differed with the actual quantities supplied later on, as a result of which, we lost a lot of markets, external markets. Therefore, we should ensure quality control and the fund to be created should be utilised more judiciously for the betterment of those who are involved in this industry. Tiiank you.

शी कल्पनाथ राय (उत्तर प्रदेश:) उपसभाष्यक्ष महोदय, हमारी सरकार जो श्रीष और प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण विधेयक 1985 और रुपि और प्रसंस्ति खाद्य उत्पादन नियति उपकार विधियक 1985 लाई है उनका हम स्वागत करते हैं। हिन्दस्तान व्तियादी रूप से 'पि प्रधान देश है। हमारी सातवीं पंचवर्षीय योजना का मुख्य उद्देश्य प्रोडकशन ग्रार प्रोडकिवटी हैं यानी उरपादन को बढ़ाना है और उत्पादशता को बढ़ाना है। ग्राजादी लडाई वेः दौरान स्वराज, ग्राम-स्वावलम्बन, स्वदेशी, कृषि, गांव ग्राँर ्षि का विकास-यहा ग्राजादी की लडाई में हमारे उदेश्य थे और इन्हीं उद्दश्यों से प्रेरित होकर हमारे देश की याजादी की लड़ाइलड़ी गई। याज भी हमें इम्पोर्ट, करते है खाँर जो एक्सपोर्ट. करते हैं उसमें 6 हजार का बैलेंस है. डीफिसिट हैं । उपसभाष्यक्ष महोदय, हिन्दस्तात जो एक 'वि प्रधान देश हैं। 12000 जरोड का इडीबल ग्रापल विदेशी से मंगाता है। यह हमारे लिये बडी जर्न की बात है। मैं अपनी महान नेता श्रीमती इदिरा गांधी को धन्यवाद देना चाहंगा कि उन्होंने हिन्द स्तान में ऋषि क्षेत्र में आत्मनिर्भरता प्राप्त करने में इरित कान्ति को साथ क रूप देने में बडा काम किया और इस में उन को महान सफलता मिली और वे यहां एषि की प्राथमिकता देना चाहती थीं । श्राज

श्री ल्पनाथ राय]

शवाल उठता है कि हमें ऐग्रीकल्चरल गुडस को एक्सपोर्ट इन्हें ताकि हम को ज्यादा से ज्यादा विदेशी एक्सचेंज मिले ग्रीर हम ग्रपने महक को श्राहमनिभर बना सके । लेकिन आज हिन्द स्तान के किसानों की हालत क्या है। ग्राज हिन्द्स्तान के किसान गोषण का शिकार हो रहे हैं। जो भी सामान वह पैदा करता हैं उसका उचित मल्य उसको नहीं मिलता मैं भारत सरकार से निवेदन करना चाहता हं कि जो अथारिटी उन-होंनें बनायी है उसको एक टीम भेजनी चाहिए विद्रशों में कि जो इस बात की जांच करे कि विदेशों में किस किस साम न की खपत हो सकती है। यहां का खेता का कीन सा ऐसा माल है, कौन वेजिटेबल है, कोन कौन से फल सी उपज की खपत विदेशों में हो सकती है।इस को एक लिस्ट बनानी चाहिए हमारी टीम को और एक अधारिटी जो हम बना रहे हैं उस की विदेशों में जाना चाहिये श्रीर इंटरनैशनल मार्बेटिंग किस किस सामान की हो सकती है उस का ब्यौरा पूरा एक विवरण बनाना चाहिए

Bill. 193!i

SHRI PARVATHANENI UPEN-DRA: Under the leadership of: Shri

Kalpnath Rai.

श्री कल्प्सा श्रिय और हिन्दुस्तान के विसानों को रेडियो और टेलीविजन के माध्यम से यह बात बतलायी जा सकती है कि भारत की सरकार हिन्दुस्तान के किसानों से यह अपाल करती है कि हम इन किसानों सामानों को विदेशों में भेजने वाले है और उस का हम इतना रिक्युनरेटिन प्राइस देंगे, इतना लाभप्रद मूल्य देंगे। अगर आप इन सामानों का प्रोडक्शन करेंगे तो इस से आप को यह लाभ होगा। आज आयाशवाणी और दूरदर्शन का इस्तेमाल मूट्ठी भर सामानों के लिये किया जाता है जो यहां के पूंजीपित बनाते हैं। या मल्टी

नेशनल कंपनियों के द्वारा जो सामन बनाया जाता है या देश के बड़े पूंजीपतियों द्वारा जो सामान बनाया जाता उन्हीं के लिये प्रचार होता है। मैं जानना चाहता हं कि उनसे हिन्दुस्तान के कियानों के लिये क्या प्रचार होता हैं ? कृषि विकास के लिये क्या प्रचार होता हैं ? उसको कोई प्राथ-मियाता नहीं दी जाती। मैं निवेदन बारना चाहंगा भारत सरकार से कि सचना और प्रसारण मंत्रालय को वह इसबात की हिदायत दे और देंखे कि कम न कम हिन्दुस्तान में कृषि के विकास के लिये. कृषि में नयी टेक्नालाजी के अप्लीकेशन के निय हिन्दस्तान के एक्सपोर्ट होने बाले पदार्थों के लिये किसानों को प्रोत्साहित करने के लिये, इस के लिये उन को प्रणि-क्षित शरने के लिये, देश में खेर्ता की व्यवस्था मे नयी जानवारी प्रदान करने के लिये सरकार को अपने इस मीडिया के माध्यम का इस्तेमाल करना चाहिए और लाखों करोड़ों किसानों को इस लिये प्रक्षित एरना चाहिए मैं गांव का रहने वाला हं ग्राज वहां की क्या हालत है। फरखाबाद में जहां, से हमारे आदरणीय मंत्री जी आते हैं पालियामेंट के मेंबर बन कर वहां ब्राज एक रुपयेका 6 किलो रहा है और दिल्ली में आज एक किली आल आठ रूपये का विक रहा है। यह कौन सा सिद्धांत है। यह कौन सी बात है ? किसान के खेत मे जब आल पैदा होगा तो वह मिटटो के दाम में बिकेगा। उसको कोई पूछने वाला नहीं। वह बाज फरुखाबाद में एवा रूपये का 6 विलो विक रहा है और आठ रूपये वा किलो बंबई में, कलकत्ता में बिक रहा है और अगर फाइव स्टार होटल में चले जायें तो एक प्लेट चिप का 50 रुपया देना पड़ता है। यह हमारी राजनीति है। क्या इसोनीति से हम हिन्दुस्तान के किसानों को लाभप्रद मृल्य देंगे । क्या इसी नीति से हम हिन्दुस्तान की शक्ति-शाली बनायेंगे। रोज अपने आकाशवाणी से, दूरदर्शन से, अखबारों से, पालियामें ट में, यहां सदन में और सदन से बाहर और चुनाव घोषणा पत्न में, इन सब के माध्यम से हम कहते हैं कि हम हिन्दुसान को एक गावितकाली और विक्रिस्त राष्ट्र बनाना चाहते हैं मगर मैं भारत सरकार को कहना चाहता हूं कि हिन्दुस्तान तब सब गावितकाल नहीं बन सकता जब तक कि हिन्दुस्तान के सात लाख गांव गावितकाली नहीं घनेंगे। गांव शक्तिशाली तभी वनेंगे जब यहां की कृषि था विकास होगा और जब खेतो में पैदा होने वाले सामानों का यहां के किसानों की उचित मूल्य मिलेगा।

जब देश के किसान को परचेजिंग कैपेसिटी बढेगी जब हिन्दुस्तान का किसान कृषि की नई टेक्नोलोजी को ग्रपनायेगा, जब हिन्द्स्तान का किसान यह जानेग। कि दिनियाके वाजार में उसके सामान की कीमत हैं, उसको ज्यादा मूल्य तिथा जाएगा जब वह तरको करेगा । जापान का उदाहरण को जिए । जापान की सरकार किसानों से 300 रुपए वित्रंटल कोई सामान खरीदती है तो वह सामान जिसान को 200 रपए के हिशाब से बेबी है। इसी लिए जापान किसान मालदार है, इसीलिए जापन की श्रयंवयवस्था पर कृषक का नियद्यण है। मै इस सदन के माध्यम से पंजाब के प्रसाप सिहं केरों, हरियाणा के श्री वंसीलाल, तमिलनाड के कामराज को धन्यवाद देना चाहूंगा कि हिन्दुस्तान के करोड़ों किसानों की तरफ से उन्होंने अपने अपने क्षेत्रों किसानों को मजबूत बनाने की दिशा में सही प्रयास किए थे। यही कारण है कि किसान इतना ब्रधिक गल्ला पैदा कर वार सका कि आज हिन्द्स्तान में हरित ाति दिखाई देती है।

नहोदय, महाराष्ट्र में जो प्याज पैदा होता है, जो किसानों के खेतों में पैदा होता है वह मिटटी के दाम विकता है? लेकिन व्यापारी उसका चार मुना दाम बढ़ा देते है। यही हालत श्राल की है। वही हालत सेव की है, वहीं संतरे की है, वहीं वेणी-टेबल की है। जो भी किसान पैदा करता है बहु सस्ता विकता है। श्रादारपीय मंत्री कहोदय में मैं यह कहना चाहुंगा कि हमारे लखनऊ में लंगड़ा आम होता हैं जो दुनिया का सबसे विद्धा किस्म का आम है। हमारे देश में क्लाइंमेटिक जोन अलग अलग है। जलवायु अलग अलग है दक्षिण भारत की जलवायु अलग है, उत्तर भारत की अलग है, क्षामीर की जलवायु अलग है, अलग अलग जलवाय में अलग अलग है, अलग अलग जलवाय में अलग अलग है, इस अलग अलग प्रकार पैदा होते है। इन सामानों को हम अंतराष्ट्रीय वाजार में बेचकर ज्यादा से ज्यादा पैसा बना सकते हैं।

ग्रादरणीय उपसनाध्यक्ष महोदय, मैं **अ**।खिरी **वात** कहकार श्रपनी बात खत्म करूंगा। श्राज के जमाने में मछली का महत्व बहुत ज्यादा है। हिन्दुस्तान का कोस्टल एरिया तीन सौ किलोमीटर काहै। कन्याकमारी से लेकर यंगाल तक ग्रीर गुजरात से लेकर श्रस्य सगार के दोनों तरफ सबसे ज्यादा मछली पैदा हो सकती है । हमारी वदीं पंचवधीय योजना में मछली के फूड के विकास के लिए जिलने पैसे की व्यवस्था होनी चाहिए, एतनी व्यवस्था नहीं है । सी फड की अन्त्र के 20वीं शताब्दी के जमानेमें मछलीकामहत्व बहुत बढ़ गया है। दुनिया में मछली खाने वालों की संख्या बहुत अधिक है जो फिर बैस्ट फुड है । उसके रिसर्च के लिए, उसके विकास के लिए, उसके एक्सपोर्ट फे लिए भारत सरकार को एक समयवड ग्रीर ठोस योजनः वनानी चाहिए । हिन्द-किलोमीटर का स्तान का हजारों जो कोस्टल एरिया है, 300 किलो-मीटर क उस एरिया में मछली का विकार किया जा सकता है। श्रीमती इंदिरा गांधी ने अपनी मृत्यु के कुछ दिन पहले श्रीसतन टेवनालाजी पर जोर दिया था! समुद्र के यन्दर मछली के विकास की प्राथमिकता देने की बात कही थी, सी फुड टैबनालाजी अपनाने की बात कही

ग्रादरणीय उपसभाव्यक्ष नहोदय, मैं ग्रंत में निवेदन करना चाहता हूं कि हवारी सरकार जो बिल लाई है; इसके

श्री कल्पनाथ राय

भाष्यम सं प्रकृषि और संस्कृत खाउ उत्पादन निर्यात उपकर विधेयक, 1985 से, अपने देश के किसानों के खेतीं में पैदा होने वाले सामानों को अंतर्राष्ट्रीय बाजार में स्मियनरेटिक प्राइस पर बेचने की व्यवस्था की जाएगी ताकि हिन्दस्तान को फोरन ऐक्सचेंज प्राप्त हो बीर जो वैसेंस थाफ पैमेंट का संसद है, यह जो 6 हजार करोड रुपया हिन्दस्तान के बैसेंस बाफ ट्रेंट का मानला उपस्थित हो गया है, उसको भी हम हम कर नकींगे, तथा इसके ऐक्सपोर्ट के माध्यम मे हम और अधिक अनिग करेंगे।हिन्दस्तान के किसान उस पैक्षे को लेकर मालामाल होंगे चौर मालामाल होंगे तो गांव की शालत यौर किसान की परेचेजिय गुक्षरेगी पावर. बेवेसिटी बढेगी, एव्यवायमेंट पा जनरेणन होंगा धोर जो किसान के बेटे नीतारा की तलाश में दश्दर की ठोकरे चा रहें है वे ब्राने वेश के फलों के इस से, विभिन्त प्रकार के वैजिटेक्सम में छोटी इंडस्ट्री बनाकर विलिज इंडस्ट्री बनाकर करोडीं लोगों को एम्पलायमेंट रेंगे। उनके माध्यम से एकतरफा वेकारी की समस्या हल होगी, इसरी तरफ अपने मन्दा के किसान को मञ्जूत करेंगे थीए तीसरी तरफ फोरन एक्सबँग मैक्सीमन वामा कर भारत को एक विक्तिशासी राष्ट्र बना-येंगे । हमारी काजाबी का मुख्य उद्देश्य भारत की अजादी या हिल्दुस्तान की आजादी नहीं है महातमा गांधी ने कहा था कि हिन्द्रश्तान की प्राचादी माने द्विया की याज्ञही, हिन्दरतान, भी गाजादी माने दनिया हा निकात । अपनी धादादी के बंदिशा की प्राप्त करने के लिए हमें अपने हिन्दरतान के विकास हिन्दरतान की कथि हिन्दस्तान के गांव और उनके खेतीं में पैदा होने वाली बीओं पर विशेष ब्यान देना होगा तभी हमभारत को णविन्यामी। नमा सर्देगे । ध्रयबाद ।

SHRI SUKOMAL SEN (WEST BENGAL). Sir, I will say only a few words about it. Promotion of exports is good: But it does not mean that all exports are good.

The Bill is for development and export of certain agricultural and processed food products. Sir, I would like to say that in the Schedule 14 items have been listed for export. Among these 14 items, there are fruits, vegetables, meat and meat products, poultry and poultry products, dairy products. All these are to be exported, and the Authority will promote export of these item=.

My point is this. I am not opposed to export. Rather it will earn foreign, exchange. But why should it be at the cost of the consumers of the country? If we start exporting meat and meat products, ar.d poultry products, dairy products, if we pi-omote export of these items, it means that the internal consumers will be de-prived of these things which are absolutely necessary for them, particularly in a poor country like ours where the calorie value of the food is very low. The per-capita consumption of meat, poultry products, dairy products is day by day reducing. Every year it is reducing because of the poverty. Fifty per cent of the people are below the poverty line. In this situation, if we promote export of these agricultural products, it means, to a great extent, it will deprive internal consumers.

I will give one example. We are exporting lobsters, prawns, good mangoes. In the market, in the season, mangoes of a good variety are very costly. Prawn and lobster, you will not get. If you get them, they will be very costly, at Rs. IOO a kilo, like that. By exporting them we are earning foreign exchange, but actually we are starving our own people* It is not a sound export policy. I would like the hon. Minister to consider whether these things should be included in the Schedule.

The second point is about what Hie fate of the farmers will be because by these $export_s$ which will be done through this Authority which will promote export, in fact, as a result of the promotion of export of these

items, it is the middlemen, the industrialists who will process these fruits or these materials, who will benefit oi" gain, but the farmers or the basic producers of these materials will be deprived as, they are being deprived now. So, I would like the hon. Minister to see to it that while promoting export of these items, the basic producers, the farmers, are not deprived of remunerative prices. That should be looked into by the hon. Minister.

My third point is about representation in the Authority. The Bill says that a number of members will be here, including Members of Parliament. About the States it says:

"five members to be appointed by the Central Government by rotation in the alphabetical order to represent the States and the Union Territories:"

Why should the States be deprived in this way? Why should they get this treatment? Why will all the States not be able to send their representatives in the Authority? These products will actually be produced in the States, and they have to handle these products. So, i suggest that this clause should be replaced. This is a miser clause. It deprives the States. I think all the States and Union Territories should have the right to send one representative in the Authority. That would help the States in promoting the exports and also the States will have their say in the Authority.

The Central Government can nominate representatives from food vegetables, industry, etc. These industries are represented on the Authority, but not the farmers representatives who produce these things. Again the farmers are being deprived in getting representation on the There are Authority. cooperative societies like agricultural co-operative society and fanners cooperative societies everywhere in the country. Why not their representatives be on

the Authority? I request the Minister to see that their representatives also get a place in the Authority so that this Authority can look after the interests of th_e farmers. With these words, I conclude.

Thank you.

SHRI H. HANUMANTHAPPA f Karnataka); Mr. Vice-Chairman, Sir, yesterday we were listening to Prime Minister's intervention on the Plan document in this House. He tsaid that in order to improve the status of rural agriculturists, we are thinking of a technology to improve their agricultural products and produce. The second day we are having a Bill before us for creating an authority to help the agriculturists to get better market for his produce.

Sir, today the unfortunate part relates to Indian farmers. They put in lot ol efforts. They spend money on fertiliser:? and other things. Finally, they are at the mercy of the merchants. Indian market has become the purchasers market. In spite of our Agricultural Prices Commission or the various methods that we have taken, the farmer is at the mercy of the purchaser. In the case of industry, we calculate the cost production but not in th* case of agriculture This is a raw deal to our farmers. Maybe because of the circumstances he has been deprived of this facility. He has become victim of buyers market. If he brings any produce at the market he is at the hands of the purchaser and whatever price the purchaser asks he has to sell it particularly the perishable articles. Tike fruits, dairy ducts, poultry products, etc. H_e has become the worst victim of these things. Just to take care o'f tha?e things, the Minister has come out with the Bill to set up an Authority replacing the Export Council for which I congratulate him. Earlier to this, the Export Council had no statutory powers to take aeneficiary actions in favour of the farmers.

[Shri H. HanumanthapaJ

Sir, coming to the composition the Authority, it comprises of 42 members. For a moment, I join myself with the opinion expressed lay hon. Members—Shri Upendra Shri Sukomal Sen that would have barred if all the have been represented here. 42 members are there, why we give an impression that the States because of our precarious condition properly have not been Out of 42 members you accommodated almost all the Even now there is time to do so.

Regarding other nominations, members are to be appointed by Government t₀ represent 7 members to represent, dustries, Research, National Agricultural ticultural Board etc. and 8 members duce things of better quality and gain Ministries of to represent ihe Central Government dealing development, agricultural and rural finance, industry commerce, food. civil supplies, civil aviation and shipping and transport. So farmers' interests have been taken care in caluse 4(4) (e) of the Bill to represent the Agriculture and Rural Development. Therefore, my hon. friend, Shri allegation that the Sukomal Sen's farmers interests have been neglected and they are not represented the Authority is not correct. So while selecting representatives of those various interests as well as of the inrequest the dustry, I Minister make sure that there is no fee among the States that they have been and they neglected have not been given representation. In the Authority already five States are to be presented according to the alphabetical order. And there ar_e 15 to 30 nominations to give repesentation industry, to agriculture, to rural development and so on. So the other State_s can also be accommodated. I think that aspect can certainly be taken care of under the existing Bill Stself. Sc only on this account, my friend Mr. Sukomal Sen need not feel that the States will be discri-

minated against and that the farmers of are not being taken care of.

Of course, one thing which has and been the practice is that whoever nothing produces anything does not consume States: it. Whoever produces milk sells it When away. He does not even give the should milk to his children. That happens represented below the povertiy-line. When procould have-duction increases, this aspect can be States, taken care of. So this is one way of encouraging production. When production increases, automatically consumption will also grow. So let 12 there not be any apprehension that the only the export market will capture in the whole thing. This is another the inducment to the farmers and the Hor- local people to produce more, to prothe better economic status. With these with words, I support this Bill.

> श्री ह**क्मदेव मार**्यण सादव (बिहार) : उपसभाध्यक्ष महोदय, मैं केवल यह निवेदन करना चाहता हूं कि सभी कहपनाथराय जो बोल रहे ये थीर बड़ी ग्रन्छ। बतें बता रहे थे। 5,76,936 गांव भारत सरकार की 1981 की भरदमश्मारी के मतादिक है सीर इन गांवी में बसने वाले जो जिसान हैं. उसकेर 70 फो**सदे**र श्राबादी खेती पर निर्भर हैती भारत में जो 85 फीसदी लोग हैं. उनसे 70 फीसदी लोग खेता ्षर तिर्भर हैं। उनके हित के लिये कोई बात सोर्चा नहीं जाती। इस सरकार के छरिये बोर्ड बनता है या कोई निगम बनता है तो बहनुकसान के नाम पर वनता है लेकिन उसका संचालन करने वाले वही लोग होते है जो किसानों के हितों के विपरीत होते है। उनका जन्म किसान परि-बार में हुआ, न लालन न पालन, न शिक्षा न दीक्षा, न रहन सहन, न खान न पान वे जानते ही नहीं कि किसान फिस जानवर का नाम है जिस चिडिया का नाम है, वह कैसे जन्मता है, कैसे पढ़ता है, कसे बाता है कैसे बनता है, ऐसे खोगों किसान का प्रतिनिधि बना दिया जाना है। दुस की

रखवालं कभा विल्ली नहीं करेगी, बकरी का चरवाहा कभी बाघ नहीं हो सकता है। लेकिन सरकार उल्टा करती है। वह दुध की रखवाला में बिल्ली को लगाती है और बकरी का चरवाहा बाघ को बनाती है जो निहित स्वार्थ वाला वर्ग है, जिसने किसान को जभी देखा, नहीं हैं, किसानों के नेता के रुप में श्री राभचन्द्र विकल यहां बैठे है वे असली किसान है और किसानों वे बीच बैठने वाले है हम लोगों को न पर्छे उनही पछिये उनही सलारह दल में भी ऐसे जन्मजात किसान है, जिनके बान और दादा पीढ़ियों से इस पेशे में चले श्रारहे है और खेती में लोग हए ऐसे लोगों को भी पूछकर पता लगाइए में भिवेदन करूंगा कि इस पर जरा गीर करिये।

दसरी बात जो में कहना चाहता है यह यह है कि किसान का सबसे ज्यादा शोषण होता है बाजार के जरिये सबसे ज्यादा एकतप्लाईटेशन फारमर्स का मार्केट में होता है। व्यापार का जो नियम है उस नियम के जरिये किसान का शोषण होता है। दो एकड़ धान जापान का किसान बेचकर पावर टिलर खरीद लेता है। लेकिन उस पावर टिलर को खरीदने के लिये हिन्द-स्तान के किसान को 32 एकड का धान बेचना पड़ता है। जरा बतलाइये कि यह कहा का इंसाफ है कि वहा दो एकड़ धान बेचकर वहां का किसान पावर टिलर खरीदे और यहाका किसान 32 एकड वेचकर पावर टिलर खरीदे। इसलिये मैं निवेदन करना बाहता है कि स्नाप जो कह रहे हैं कि हम नियति करने के लिये दे रहे हैं तो निर्यात करेगा कौन, करवायेगा कौन । जब कभी ग्राप हमसे कच्चा माल खरीदते हैं, ऋाप श्रीमन, आल के इलाके से ग्राते है, विकल जी भी ग्राल के इलाके में थे, ग्राप जानते है कि चोर ग्राल नहीं उठावा था, एक बार किसान की ऐसी हालत हुई कि किसान आलू खोदकर कर खेत पर रखता है चोर बोराले जाते है और आल छोड़ देते हैं, इसलिये कि ट्रक पर आलुले जाते तो आलु से उसका किराया भी नहीं मिखता। खेत में किसान बोरिंग से पानी चलाता भा और ट्रैक्टर

से अल् जोतकर और खेत में उसकी सड़ाकर खाद बनातः था। जो बाल हमारे यहां 10 पैसे, 20 पैसे विलो या उस ग्राल को छोलछालकर श्रीर डिस्बा में भरकर, उसका पोटाटो चिप्स बनाकर आप दिल्ल में 15 रुपये किलो 16 रुपये किलो मे बेचते हैं। 30 पैसे किली हमारे थहां और दिल्ली में ग्राकर 15 रुपये से 16 रुपये किलो हम मनई बेचते हैं 50 पैसे किलो 60 पैसे किलो लेकिन उसका यहा कार्न फलैक बनाकर पांच सितारा होटलों में देते हैं तो उसका भाव 17 रुपये किलो, 18 रुपये किलो होता है।

थी कल्पनाथ राय: 50 रुपये किलो ।

भी हक्मदेव नारायण यादव: पचास रुपये किलो बिकोगा। अन्धेर नगरी चौपट राजा, टहें सेर भाजी, टके सेर खाजा। किस को कहे कोई सनने वाला नहीं है। ग्रव ग्राप किसान जो फल पैदा करते हैं उन्हें देख लीजिए । जह तक टोमेटो का प्रश्न है यह सड़ रहा है। उसकी श्रीसेसिंग करने बाला नहीं हैं,। उसके लिए आपको किसानो को रिप्रेजेंटेटिव रखिये, जो आप बोर्ड क्नाएंगे या जो कुछ भी बनेगा उसमें निसान का प्रतिनिधि कौन होगा । किसानों का प्रतितिधि वह होगा जो कोट, पेंट पतलून नेकटाई पहनने वाला होगा, गिट-गिट,गिट-पिट करने वाला होगा, एग्रीकल्चर विषय में पी० एच०डी० या एम०एस०सी० क्ये होगा.। वह कभी गांव में नहीं रहा होगा। किसान का रिपेंजेटेटिव होने का मतलब है कि वह गांव में श्हने वाला हो, किसान परिवार में जन्मा हो, पला हम्रा हो भिक्षा-दं क्षा किसान परिवार में हुई हो, खेती में लगा हुआ (समय की घंटी)में अपनी बात को समान्त करता है और मंत्री महोदय से निवेदन करूंगा कि जो किसान के रिप्रेजेंटेटिव याप रिखयेगा तो मैं यह कहंगा कि एक दिन हमारे साथ, विकल जी के साथ, उपसमाध्यक्ष महोदय धापके साथ हरियाणा और पश्चिमी प्रदेश में खेत पर ले जायेंगे उनको कहेंगे कि जरा बताइये कि हल कैसे चलाओंगे, कदाल कैसे चलती है: गेहं कैसे बोधा जाता है,। लोक रोड़ा पत्कर, जानते कुछ नहीं हैं बनते हैं किसान के रिप्रेजेंटेटिव । रिप्रे-

[थो हुकमदेव नारायण बादव]

वेटेटिय को पाँच रहा। जाएगा तो वह जापारियों का रिप्रेजेंटेशन तस्ते हैं, यूंजी-पांतियों का रिप्रेजेंटेशन करते हैं, वेस्टेड क्लास का रिप्रेजेंटेशन करते हैं। हमारे प्रतिनिधि बनकर हमारे लिए कुछ नहीं करेंगे। धगर पात कुछ बहिया करता च.हते हैं तो ऐसा काम कोजिए, जो किनान के के हित में हो और विकान को नाम मिले। इतना हो देश निकेशन हैं।

SHRi KHURSHID ALAM KHAN: r must really thank the honourable Members who have made a very useful contribution and I have made a special note of the various suggests made by the honourable Mem-I can assure them that would be taken cave of and certain]/, our country being an agricultural countiy in which the contribution of the agriculturist is very important, we hope that this contribution will expand and increase and once the contribution of the agricultural secor increases, naturally the benefit will come to the farmers and they will get their due. I have in my opening speech already said that exports an our agricultural productis were making a contribution of 25 per cent at present and we feel there is a lot of scope and further efforts have to be made to ensure that this contribution increases. Besides what is really more improtant i_s these days what we are doing is we are exporting all our products in bulk from and that is where we are losing more. If we export not in bulk form but in value added form, price increase will be there and more benefit will come to the country and it will benefit the economy of the country. Besides, as more efforts will be made to exports and more and more exports will be done; then, naturally it will ' that production also be neeessary should be increased and the production will be increased only with the hard work of our farmers and agriculturists' and naturally they, would also be benefited. One thing which the honourable Shri Sen said is we

should not concentrate only on exports and ignore the domestic requirements. But I can give him the assurance that whenever export plan is made and surpluses for exports are made available, they are made a vail ble only after consultation with the Agriculture Ministry and the Civil Supplies Ministry and when the Agriculture Ministry and the Civil Supplies Ministry say that certain quantities are available for export, then only it is exported. I will give you an example here. Basmati rice is not normally eaten by our people in thfe country because it is a very expensive item. It is, therefore, exported under Open General Licence. But the other kind of rice which is the staple diet of our people, is not exported, unless, of course, a stage comes when the Ministry of Agriculture and the Ministry of Civil Supplies tell us that there is a possibility of exporting such rice, that certain quantities of such rice are available for export.

Another point which the honourable Members have made is about quality control. Really the main concept and the main purpose of this authority is to ensure that quality control is there and it should be in a sustained manner so that our exports are acceptable to the importing countries. Their standards of hygiene, standards of requirements, are that we must meet those require-5 P.M. ments. Unless we met those requirements we will not he able to export our products. Here aliso I would like to give an example. We have been exporting meat to the Gulf countries. But some of the countries including Saudi Arabia have stopped importing meat from our country because the hygienic conditions or the standards of hygiene which they expect are not there. Therefore, it is necessary that our inspection system tshould be such that it ensures that there is no

prospect of any rejection from any importing country.

My honourable friend, Shri Kalpnath Rail, mentioned about potatoes. I come from a district which produces, I think the maximum quantity of potatoes and I think there is an absolute need for potato-based industries. I am sure that with the cooperation of friends like Mr. Kalpnath Rai it will ibe possible for us one day to provide some potato-based industries in this countiy.

SHRI KALPNATH RAI; What about cold storage?

SHRI PARVATHANENI UPEND-RA: About cold storage?

SHRI KHURSHID ALAM KHAN: Sir, the question of providing cold storage facilities is there. It is very essential. But actually, you have to understand the concept of this Authority. The functions and tasks of this Authority are limited, limited in the sense that it has to organise export efforts and this has to be done by this Authority. As has been rightiy said by Mr. Sen, there should be some research also and that we should have a target market and we should send our teams of experts. All these wiH be done in collaboration with the Indian Institute of Foreign Trade, Trade Development and the Indian Trade Fair Authority. These are the agencies which are doing a lot of this sort of work and they have already established a name for this sort of work and research and, certainly, there will be more coordination between us and them and it will be possible for us to achieve the objective for which this Authority i_s being established.

My friend, Shri Kalpnath Rai, mentioned about the deficits in our foreign trade. Definitely there is a deficit in our foreign trade. But the problem is that there are certain bulk items which we have to import necessarily and these are edible oils,

POL, fertilizers, cement and certain other things. So, these are some of the things which $_{\mbox{We}}$ have to import for our requirements in the country and all these items really contributeto the extent of over 50 per cent of our import bill and another ten per cent of our import bill is tied down to the aids. So, there is only about forty per cent or only one-third import items which are available where some control could be exercised. Here also, because the developing countries need capital goods. have to be imported and, therefore, these have to be given priority. I am quite sure that with the growth rate that we anticipate during the Seventh Plan period of 7 per cent per annum, it would be possible for us to better results in due course.

Sir I think I have been able to answer some of the queries. My honourable friend, Shri Kalpnath Rai mentioned about sea food. For sea food, there is another organisation already which is looking after this, the MPEDA, which is doing almost the same thing and it will be responsible for this.

With these few words. Sir, I once again thank the honourable Members for their co-operation and for having made a useful contribution to the debate on this issue. Thank you. Sir.

THE VICE-CHAIRMAN (SPIR1 M. P. KAUSHIK): I will put the motion regarding the first bill to vote.

The question is:

"That the Bill to provide for the establishment of an Authority for the development and promotion of exports of certain agricultural and processed food products and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

Cess Bill. 1985THE VICE-CHAIRMAN (SHRI

M. P. KAUSHIK): We shall now take up the clause-by-clause consideration of the Bill.

Clauses 2 to 34 and the Schedule were added to th_e Bill.

Clause 1, tlie Enacting Formula and the Title were added, to the Bill.

SHRI KHURSHID ALAM KHAN: Sir, I beg to move:

"That the Bill be passed."

The question was put and the motion was adopted.

THE VICE CHAIRMAN (SHRI M. P. KAUSHIK): I shall now put the motion regarding the second Bill. The question is:

"That Bill to provide for the levy and collection, by way of cess, of a duty of custom^ on the export of certain agricultural and processed food products for the development and promotion of their export and for matters connected therewith as passed by the Lok Sabha be taken into consideration."

The motion was adopted,

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): We shall now take up clause by clause consideration of the Bill.

Qtauses 2 to 4 wer_e added to the Bill-

Clause 1, the Enacting Formula and the Title were added to the Bi

SHRI KHURSHID ALAM KHAN: Sir. I move-

"That the Bill be returned."

 Th_{e} question was put and the mation was adopted.

THE OF INDIA BILL, 1985.

THE MINISTER OF TRANSPORT (SHRI BANSI LAL): Sir. I beg to move:

'That the Bill to provide for the constitution of an authority regulation and development dian Waterways for purpos^ chipping and navigation and matters connected therewith or in cidental thereto, as passed by the Lok Sabha, be taken into consideration."

From times immemorial, inland water transport has served as a cheap and economic means of transport and continues to be so. With the development of rail and roads, this mode o'f transport had remained neglected.

The Government has beer aware of the need io_r bringing inland water transport to its rightful place in the overall transport system of the country..

Under the Constitution, the role of the Union is, however, limited to regulating the shipping and navigation of national waterways declared as such by Parliament as also the regulations of shipping and navigation on other inland waterways as regards mechanically propelled vessels.

Based on the recommendations of al committees including the National Transport Policy Committee relating to the assumption of responsibilities for maintaining the waterways by the Central Government, the Government have identified the following water ways as suitable for being declared as national waterways:

- (i) The Ganga Bhagirathi -Hooghly River System;
- (ii) The Brahmaputra;
- (iii) The Sunderbans;
- (iv) The Godavari;